

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GLOBAL ENERGY PRIVATE LIMITED		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	GLOBAL ENERGY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	27/09/1994
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Goa
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40101GA1994PTC001663
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 207 Gera Imperium II Patto Plaza, Panjim, Goa - 403001 Principal Office : Village Belgundi, Dist. Belgaum, Belgaum, Karnataka - 591108
6.	Insolvency commencement date in respect of corporate debtor	2/12/2019. However on 6/5/2022 Hon'ble NCLT passed order for appointment of IRP (Copy of order downloaded from NCLT website on 8/6/2022) [See note below]
7.	Estimated date of closure of insolvency resolution process	30/5/2020 [See note below] 2/11/2022 (180 days from CIRP Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Dilipkumar Natvarlal Jagad IBBI/IPA-001/IP-P00233/2017-2018/ 10462
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Mr. Dilipkumar Natvarlal Jagad 803/804, Ashok Heights, Opp Saraswati Apartment, Nikalas Wadi Road, Near Bhuta School, Old Nagar X Road, Gundavali, Andheri East, Mumbai City, Maharashtra – 400069 dilipjagad@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mr. Dilipkumar Natvarlal Jagad 803/804, Ashok Heights, Opp Saraswati Apartment, Nikalas Wadi Road, Near Bhuta School, Old Nagar X Road, Gundavali, Andheri East, Mumbai City, Maharashtra – 400069 dilipjagad@hotmail.com; globalenergy.irp@gmail.com
11.	Last date for submission of claims	16/12/2019 [See Note below] 22/6/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	To be Ascertained
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	To be Ascertained
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) Not Applicable

Note: Notice is hereby given that the National Company Law Tribunal, Mumbai bench has ordered the commencement of a Corporate Insolvency Resolution Process ("CIRP") of the Global Energy Private Limited ("CD") vide order dated 2/12/2019 in petition no. C.P.(IB)/2520(MB)2018 and appointed Mr. M. L. Shyamsunder as Interim Resolution Professional ("IRP").

Vide an order dated 5/2/2020 in the Interlocutory application [IA 308/2020] the IRP Mr. M. L. Shyamsunder was replaced by Mr. Arun Jain.



Against the said order for commencement of CIRP, the Suspended Directors ("SD") filed an appeal [AT 1415/2019] with Hon'ble NCLAT. The Hon'ble NCLAT vide their order dated 9/2/2021 upheld the order of NCLT, Mumbai bench.

Against the said NCLAT order, the SD filed an appeal with the Hon'ble Supreme Court [Civil Appeal no. 671/2021] and the Hon'ble SC vide order dated 26/2/2021 admitted the appeal filed against an order of NCLAT and granted stay on the commencement of CIRP.

Vide its order dated 31/3/2022, the Hon'ble SC vacated the stay on the commencement of CIRP with a direction that the NCLT shall proceed with the CIRP.

Meanwhile, a financial creditor filed an Interlocutory application [IA 2861/2021] seeking directions against the IRP or an order for appointment of a new IRP for advancement of the CIRP as the CIRP was standstill since the initiation i.e. from 2/12/2019.

The Hon'ble NCLT, Mumbai Bench vide its order dated 6/5/2022 (copy of order downloaded from NCLT website on 8/6/2022) in the matter [IA 2861/2021] read with C.P.(IB)/2520(MB)2018 appointed Mr. Dilipkumar Natvarlal Jagad as IRP from the panel of Insolvency professionals. The IRP is in the process of filing an application for direction from the Hon'ble NCLT, Mumbai bench in the matter including exclusion of time during which CIRP was stayed by the Hon'ble SC. Also, as on date IA 2365/2021 and IA 455/2021 are pending for disposal. Next date of hearing is on 5/7/2022.

The creditors of Global Energy Private Limited, are hereby called upon to submit their claims with proof on or before 22/6/2022 to the IRP at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 9/6/2022
Place: Mumbai



A handwritten signature in blue ink, appearing to read "Dilip", written over the printed name.

Dilipkumar Natvarlal Jagad
Interim Resolution Professional
IBBI/IPA-001/IP-P00233/2017-18/10462

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